

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

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OA No.124/93

Date of Decision: 17.2.93

Between

B.N.Venkateshwarlu

.. Applicant

and

1. The Chief Personnel Officer  
South Central Railways  
Secunderabad.

2. The Superintendent  
Printing & Stationery  
South Central Railways  
Secunderabad

.. Respondents

Counsel for the Applicant

:: Mr Md.Yousufuddin

Counsel for the respondents

:: Mr Francis Paul,SC for Rly

CORAM:

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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ORDER

This is an application filed under Section 19 of the Central Administrative Tribunals Act, to direct the respondents to appoint the applicant on compassionate grounds in place of his deceased father, by name Sri B.Narasimha (Late) Master Craftsman, T.No.249, South Central Railway, Printing Press

2. The facts giving rise to this OA in brief are as follows:

3. The applicant herein is one B.N.Venkateshwarlu, According to the applicant, his father B.Narasimha who was working as a Master Craftsman T.No.249, South Central Railway

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died while in service on 10.4.88. The mother of the applicant had applied for appointment of the applicant who is her second son on compassionate grounds on 8.8.89. After some correspondence, the mother of the applicant (Smt. B.Maramma) again made a representation on 8.1.91 to the competent authority to provide an appointment to the applicant. To the said representation, the competent authority had replied on 26.11.91 stating that when the application was forwarded to the Chief Personal Officer, SC Rly, that it had been observed by him that "as per extant instructions of Board, against one death, one appointment is permissible and in view of the above, that the widow (mother of the applicant herein) and the applicant should arrive at consensus and seek employment in favour of only one candidate".

3. In the representation dated 8.1.91, it is made more than clear that the mother of the applicant is seeking appointment on compassionate grounds to the applicant herein who is her second son. So, it is quite evident that the respondents have not considered the representation of the mother of the applicant dated 8.1.91 to provide an appointment on compassionate grounds to the applicant herein.

4. Today, we have heard Mr Md Yousufuddin, Counsel for the applicant and Mr D.Francis Paul, Standing Counsel for the respondents. After hearing both sides, we are of the opinion that this OA can be disposed of at the admission stage itself by giving appropriate directions to the respondents.

5. Hence, we direct the respondents to pass final orders on the representation dated 8.1.91 of Smt B.Maramma mother of the applicant herein to provide an appointment to the applicant herein on compassionate grounds within six

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months from the date of communication of this order. If the applicant continues to be aggrieved by the orders passed on the representation dated 8.1.91, the applicant would be at liberty to approach this Tribunal afresh in accordance with law. Append a copy of the representation dated 8.1.91 of the applicant to this order for ready reference by the respondents.

6. ~~Case disposed of with the above directions.~~

Parties shall bear their own costs.

*T - Chandrasekhar Reddy*  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 17th February, 1993

(Dictated in the open court)

*83/83*  
Deputy Registrar (J)

sd/mvl

To

1. The Chief Personnel Officer, S.C.Rlys, Secunderabad.
2. The Superintendent, Printing & Stationery, S.C.Rlys, Secunderabad.
3. One copy to Md. Yousufuddin, Advocate, 17-7-199/1, Police Colony, Road, Hyderabad
4. One copy to Mr. Francis Paul, SC for Rlys, CAT.Hyd.
5. One spare copy.

*With a copy of representation  
dt 8.1.91 of the applicant.*

pvm

*13/2/93  
31/1/93*

(8) application with a request that my second son, MASTER S. B. R. BAKSIMHA VENKATESHWARLU is now 16 years and 26 days to offer an employment for which kind of act, I shall be highly obliged to you sir.

Thinking you sir,

Yours Faithfully

HYDURABAD

DATE: 8-1-1991

Sd/-  
(SRI. BANAPURAM HARIBHABU)

ENCL: B.G.C. COPY &  
CASTE CERTIFICATE  
YOUR LETTER COPY -1

// true copy //

Counsel for Applicant

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J) T

AND

THE HON'BLE MR.

DATED: 17 - 2 - 1993

ORDER/JUDGMENT:

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R.P./C.P/M.A. No.

in

D.A. No. 124/93

T.A. No.

(W.P. No. )

Admitted and Interim directions issued.

Allowed

Disposed of with directions..

Dismissed as withdrawn

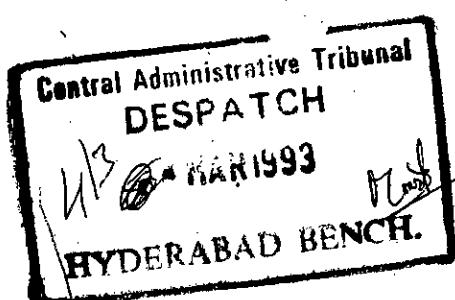
Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

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